

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

I.A. No.4/2005

in Petition(s) for Special Leave to Appeal (Civil) No(s).22709/2004

(From the judgement and order dated 12/12/2002 in CWP No.4160/2001
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

BIRENDER SINGH

Petitioner(s)

VERSUS

STATE OF HARYANA & ANR.

Respondent(s)

(For clarification/direction and office report)
[For Final Disposal]

Date: 08/08/2007 This Matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL
HON'BLE MR. JUSTICE TARUN CHATTERJEE
HON'BLE MR. JUSTICE V.S. SIRPURKARFor Petitioner(s) Mr. Ravindra Shrivastava, Sr. Adv.
Mr. Ranbir Yadav, Adv.
Mr. Kunal Verma, Adv.
Mr. Rajul Shrivastava, Adv.For Respondent(s) Mr. Anoop G. Chaudhary, Sr. Adv.
Mr. Manjit Singh, Adv.
Mr. T.V. George, Adv.
Mr. Harikesh Singh, Adv.UPON hearing counsel the Court made the following
ORDER

Heard learned counsel for the parties.

Having heard the parties and given our anxious consideration to
the entire matter, we do not find any merit in this application.

Interlocutory Application No.4 is, accordingly, dismissed.

[T.I. Rajput]
A.R.-cum-P.S.[Om Prakash]
Court Master